

ITEM NO.2 Court 5 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).1129/2017

VIJAI PRAKASH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH
(IA No. 22946/2022 - GRANT OF BAIL)

Respondent(s)

Date : 21-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Appellant(s)

Mr. Ranjit Kumar Sharma, AOR

For Respondent(s)

Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appellant has filed this bail application pending criminal appeal against the judgment of the High Court by which his conviction under Sections 302 read with 34 and sentence for life imprisonment was upheld. There is no dispute that the appellant has undergone a sentence of more than 10 years.

The learned counsel for the State opposed the bail application by submitting that he is the main assailant. That apart, the learned counsel for the State expressed his apprehension that the release of the

applicant would be a threat to the opponents.

After considering the facts and circumstances of this case, we are of the opinion that the applicant is entitled to be released on bail.

The applicant is directed to be released on bail, subject to the satisfaction of the trial court.

In case, the applicant indulges in threatening his opponents, the State is at liberty to file an application for cancellation of bail.

IA No. 22946/2022 for grant of bail stands disposed of accordingly.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master